

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH**ORIGINAL APPLICATION No. 273 OF 2022****Gyanendra Pandey****... Applicant****Versus****State of U.P. and others****...Respondents****NDOH 21.12.2023****INDEX**

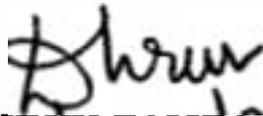
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New Delhi

DATED:



DHRUV TAMTA & NISHCHAY DUTT

respondent no.17 ADVOCATES

331, NEW LAWYERS CHAMBER

MC SETALVAD BLOCK

SUPREME COURT OF INDIA

NEW DELHI-110001

Adv.nishchaydutt@gmail.com

8923664448

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH**ORIGINAL APPLICATION No. 273 OF 2022****Gyanendra Pandey****... Applicant****Versus****State of U.P. and others****...Respondents****Reply on behalf of respondent no. 17 Phool Brick Field,
village Lachchan Nagar, Laherpur, Uttar Pradesh**

1. That the respondent is the Partner at M/s. Phool Brick Field, which is the project proponent in the OA No. 273 of 2022 and as such is well conversant with the facts of the case.
2. That by means of the aforesaid original application, registered on basis of an email complaint dated 25.02.2022, bearing subject "operation of 42 illegal kilns in District Sitapur of Uttar Pradesh", the complainant/applicant has levied general allegations against 42 allegedly illegal brick kilns. operating in District Sitapur.
3. That the complaint preferred by the complainant deserves to be quashed as the complainant has failed to levy any direct allegation against the answering respondent and as such, has put forth general

allegations by means of the email dated 25.02.2022. The complainant has levelled false allegations regarding the public health crisis developing and brewing due to the operation of the respondent brick kiln.

4. That the averment in regard to air pollution and various diseases being spread due to the operation of the respondent brick kiln is wrong and is denied. It is submitted that the respondent brick kiln has been constructed in a manner as directed by the Hon'ble Supreme Court in its various decisions including the order dated 12.04.2022 passed in Civil Appeal No.18213 of 2022: NCR Brick Kiln Association Versus Central Pollution Control Board and others. A true copy of the order dated 12.04.2022 passed in Civil Appeal No.18213 of 2022, is being annexed herewith as **ANNEXURE No.CA-1** to this reply.

5. That the Hon'ble Supreme Court in its order passed in the aforesaid case has emphasized that the brick kilns shall be allowed only with zig zag technology or vertical shaft or use of pipe natural gas as fuel in brick making. The District Horticulture Officer, by means of his letter bearing no.99, dated 12.04.2016 has provided a detailed analysis of the construction of the respondent brick kiln as well as the status of the adjoining areas. By means of the aforementioned report, it is clear that the respondent brick kiln is outside the limits of the city and that the surrounding areas are deserted. Further, the features of the respondent brick kiln are also enumerated which are found to be very well within the stipulated guidelines and had been incorporated with the intention of causing negligible harm to the environment as the respondent brick kiln incorporates modern features such as gravitation such like chamber, zig zag technology and hydro fitted purification system. A true copy of the report bearing no.99 dated

12.04.2016 is being annexed herewith as **ANNEXURE No.CA-2** to this reply.

6. That by means of the aforementioned report dated 12.14.2016 and based on factual ground reality, the respondent brick kiln most humbly submits that the brick kiln is situated outside the city limits.

7. That by means of letter bearing No.312/2005 dated 04.04.2005, the Kendriya Uposhna Bagwani Sansthan, Rahmankhera, Lucknow has elaborated upon the height of any brick kiln to ensure having zero impact on the environment as well as the adjoining areas. By means of the aforesaid letter guidelines of construction of brick kilns have been enumerated which range the height of brick kiln from 120 feet till 135 feet. The respondent brick kiln falls under the aforesaid bracket as well as it is at a height of 120 feet.

8. That the averment in the general complaint by the applicant also failed to consider that the respondent brick kiln is situated in such a place for nearly 800 mtrs. the adjoining area is vacant, as enumerated in the inspection report dated 12.04.2016. Further, the said inspection report also elaborates upon the facts that the exhaust fumes from the brick kiln gets converted into water vapor and as such does not affect the environment at all.

9. That the respondent brick kiln has followed all procedures, formalities and requirements as enumerated in law as well as by the State Authorities and, as such, has also deposited fees for the years 2020-2021 and as well as for the year 2021-2022. True copies of the challan deposit receipts are annexed herewith as **ANNEXURE No. CA-3** to this reply.

10. That the respondent brick kiln is also registered under the Goods and Services Tax and as such bears GST registration no. 09AASFP6146L1ZF. The said registration certificate was issued on 01.07.2017. Regular payments against requisite GST amounts have been paid to the department as and when required. True copy of the registration certificates is annexed herewith as **ANNEXURE No.CA-4** to this reply.

11. That the respondent brick kiln is a registered tax payer and as such has been regularly paying income tax to the authorities on a regular basis. The respondent brick kiln has adhere to its responsibilities as an honest company and has always operated within the confines of law. The respondent brick kiln cannot ever attempt or commit any fraudulent act or work outside its legally permissible limits.

12. That by means of consent to establish (no objection certificate) form dated 13.09.2017, the respondent brick kiln had applied for a no objection certificate with the Pollution Control Board. A true copy of the application for consent to establish (no objection certificate) form dated 13.09.2017 is being annexed herewith as **ANNEXURE No.CA-5** to this reply.

13. That in the most illegal and arbitrary manner, the application for consent for providing NOC was rejected by the UP Pollution Control Board on 22.09.2017. Without following the principles of natural justice, the application for consent for providing NOC was rejected

without any justification or grounds by the UP Pollution Control Board on 22.09.2017. Further, it is humbly submitted that this rejection was made without any physical inspection by the concerned officer of the respondent's brick kiln, which shows the high-handedness of the UP Pollution Control Board. The abovementioned report is annexed as **ANNEXURE No.CA-6**.

14. That by the respondent brick kiln again sought approval through a No Objection Certificate (NOC) form dated 24.08.2022 from the Pollution Control Board, aligning with the guidelines outlined in the nationwide notification by the Ministry of Environment, Forest, and Climate Change dated 22.02.2022. Additionally, it's emphasized that the application for Consent to Operate (CTO) diligently followed all regulations and directives specified in the aforementioned notification.

15. A true copy of the application for consent to establish (no objection certificate) form dated 24.08.2022 and the notification mentioned above are being annexed herewith as **ANNEXURE No.CA-7** & **ANNEXURE No.CA-8** to this reply.

15. That the aforesaid rejection order was passed in stark violation of earlier green chits granted to the answering respondent kiln. The Feasibility Report and subsequent Environmental Clearance Certificate issued by the District Level Environment Impact Assessment Authority were disregarded by the UP Pollution Control Board, so issued in favour of the answering respondent brick kiln. The above-discussed documents are annexed as **ANNEXURE No. CA-9** and **ANNEXURE No.CA-10**.

16. That the answering respondent submits that till date, no physical inspection has been conducted by the UP Pollution Control Board of the brick kiln.

17. That the respondent submits that the Joint Committee (interim) Report filed before this Hon'ble Tribunal in OA No.: 273 of 2022(Gyanendra Pandey v/s State of U.P.) is not accurate insofar the data surrounding the respondent brick kiln is concerned. The interim report quintessentially levies general allegations on all the respondents brick kilns and as such is faulty and incorrect to the effect of the answering respondent brick kiln. The answering respondent conforms with all the necessary safeguards and functions in accordance to the guidelines issued by the Hon'ble Supreme Court as well as the State Authorities.

18. That the observations in the Joint Committee Report appears to have been given/filed in respect of the entire industry of brick kilns and not in regard to the answering respondent brick kiln.

19. That the contents of paragraph nos. 1 to 4, of the Joint Committee Report, are a matter of record and need no reply.

20. That the contents of paragraph no. 5, of the Joint Committee Report is a matter of personal knowledge of the committee and as such warrants no reply.

21. That the contents of paragraph no. 7, of the Joint Committee Report are not admitted as stated. It is most humbly submitted that the answering respondent brick kiln is not situated in any thick cluster and the closest brick kiln to the answering respondent's brick

kiln is nearly 600 meters away. The closest residential area is about 1.5 kms away.

22. That further, the answering respondent brick kiln is surrounded by a boundary wall. The answering respondent brick kiln has never been directed to make any changes, and in case the same is expected/required, the answering respondent undertakes the construction of the same within a week of receiving such directions.

23. That the answering respondent has a borewell dug into the premises of its brick kiln and has monitoring facilities of ground water consumption. The answering respondent brick kiln is a responsible entity and as such takes care of the environment in accordance with the rules and regulations as existing.

24. That the Joint committee report, further, alleges that the answering respondent brick kiln does not utilize zig-zag technology when as a matter of fact the answering respondent's brick kiln is state of the art Zig-Zag based brick kiln.

25. That the contents of paragraph no. 8, of the Joint Committee Report, are wrong and are vehemently denied. As established in the preceding paragraphs of the present reply, the answering respondent brick kiln is situated far from residential areas and as such is constructed on the basis of the latest issued guidelines and incorporates zig-zag technology along with state of the art purification and ventilation system.

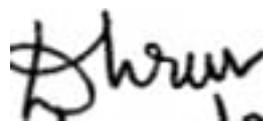
26. That the contents of paragraph no.9 of the joint committee report are recommendations of the committee and as such warrant no reply from the answering respondent brick kiln.

27. That the arbitrary and malafide action of the UP Pollution Control Board smacks of deep rooted conspiracy against the respondent brick kiln and the non-consideration of the entire record available with the Board showcases the post haste manner in which the Board has taken unilateral decision in passing the order of rejection of NOC preferred by the respondent brick kiln.

28. That in view of the above and the present reply read as a whole alongwith the reports and observations of state authorities in respect of the respondent brick kiln, it is most humbly submitted that the present complaint filed, in so far it relates to the answering respondent, may be dismissed and the name of the answering respondent be deleted from the array of parties.

New Delhi

Dated:



DHRUV TAMTA & NISHCHAY DUTT

ADVOCATES

**331, NEW LAWYERS CHAMBER
MC SETALVAD BLOCK
SUPREME COURT OF INDIA
NEW DELHI-110001**

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8923664448

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH**ORIGINAL APPLICATION No. 273 OF 2022****Gyanendra Pandey****... Applicant****Versus****State of U.P. and others****...Respondents****AFFIDAVIT**

I, Haji Jameel Khan, son of Ali Hussain, R/O Thatheri tola
Laharpur, Sitapur, Uttar Pradesh 261135

the deponent, do hereby solemnly affirm and state on oath as
under:



1. That the deponent is the respondent in the present O.A No. 273
OF 2022 pending before this Tribunal.

2. That the deponent in the accompanying reply is well conversant
with the facts and is competent to swear this affidavit.

3. That the contents of the accompanying reply are true and
correct to the best of my knowledge.



4. That the annexures are the true copies of the originals.

Handwritten signature in Hindi: श्री श्री १२९१

DEPONENT

VERIFICATION:

19 DEC 2023

I, the above-named deponent, do hereby verify that the contents of paragraph 1 to of this supplementary affidavit are true to my personal knowledge and belief. No part of it is false and nothing material has been concealed therein.

Shree
I identify the person who has signed in my presence



CERTIFIED THAT THE COME [unclear] NAMED TO DEPONENT EXECUTANT WHO IS [unclear] PERFECTLY UNDERSTAND AFFIRMED & DEPOSED BEFORE ME AT NEW DELHI

IDENTIFIED BY ME AS THE DEPONENT WHO HAS SIGNED IN MY PRESENCE
NAND KISHOR [unclear]
[Signature]

19 DEC 2023

Handwritten signature in Hindi: श्री श्री १२९१

DEPONENT

ITEM NO.31

COURT NO.10

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL Diary No. 18213/2021

(Arising out of impugned final judgment and order dated 17-02-2021
in OA No. 1016/2019 passed by the National Green Tribunal)

NCR BRICK KILN ASSOCIATION

Petitioner(s)

VERSUS

CENTRAL POLLUTION CONTROL BOARD & ORS.

Respondent(s)

WITH

Diary No. 20331/2021 (XVII)

Diary No. 7535/2021 (XVII)

Diary No. 7667/2021 (XVII)

Diary No. 7670/2021 (XVII)

Diary No. 23486/2021 (XVII)

Date : 06-05-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY

For parties

Mr. Sanjay Rathi, Adv.
Mr. Ekansh Bansal, Adv.
Mr. Vibhav Mishra, Adv.
Mr. Parmanand Gaur, AORMr. Neeraj Kumar Jain, Sr. Adv.
Mr. Aniket Jain, Adv.
Mr. Subodh Gupta, Adv.
Mr. Deepak Gupta, Adv.
Mr. Umang Shankar, AOR
Mr. Sanjay Singh, Adv.
Mr. Siddharth Jain, Adv.Mr. Nidhesh Gupta, Sr. Adv.
Ms. Pallavi Singh, Adv.
Ms. Vriti Gujral, Adv.

CA D No. 18213/2021 etc.

Ms. Japneet Kaur, Adv.
Mr. Sanjeev Chaudhary, Adv.
Mr. G. Balaji, AOR

Mr. S. P. Singh, Sr. Adv.
Mr. Omvir Singh Bhati, Adv.
Mr. C. Kannan, Adv.
Mr. Roonak Parekh, Adv.
Mr. Mukesh Kumar Singh, Adv.

Mr. Amar Kumar Raizada, Adv.
Mr. T. N. Saxena, Adv.
Mr. Maneesh Saxena, Adv.
Mr. Amit, Adv.
Mr. Vipin Kumar Saxena, Adv.
M/s. Mukesh Kumar Singh and Co., AOR

Mrs. Swarupama Chaturvedi, AOR
Ms. Saumya Kapoor, Adv.
Ms. Himanshi Goel, Adv.

Mr. Pradeep Misra, AOR
Mr. Daleep Dhyani, Adv.
Mr. Suraj Singh, Adv.

Mr. Anil Grover, Sr. Adv.
Ms. Noopur Singhal, Adv.
Mr. Rahul Khurana, Adv.
Mr. Satish Kumar, Adv.
Mr. Sanjay Kumar Visen, AOR
Mr. Shalen Bhardwaj, Adv.
Mr. Suresh Kumar Bhan, Adv.

Ms. Pooja Dhar, AOR

Mr. Y. D. Sharma, Adv.
Ms. Pushpa Kumari Mishra, Adv.
Mr. Kumar Gaurav, Adv.
Ms. Sweety Dubey, Adv.
Mr. Rajnish Kumar Jha, AOR
Ms. Pushapa Mishra, Adv.
Ms. Deepika Sharma, Adv.

Mr. Varinder Kumar Sharma, AOR

Mr. Mahesh Kasana, Adv.
Ms. Aparna Rohatgi Jain, Adv.
Dr. S. K. Verma, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Today when the matter came up, we heard the learned counsel appearing for the applicant before the NGT, learned counsel for the Central Pollution Control Board (CPCB) and the learned counsel appearing on behalf of the Haryana State Pollution Control Board. We have also heard the learned counsel for the appellants.

A compliance affidavit has been filed by CPCB. Therein, it is, *inter alia*, stated as follows:

The impact on air quality in terms of Particulate Matter (PM 10 and PM 2.5) after the starting the operation has been assessed by the CPCB using the air quality box model analysis. It is thereafter stated as follows:

- Box model has been used for estimating the Particulate Matter concentration contributed by operational brick kilns in NCR, during 15 April to 28 April 2022.
- Impact of operational brick kilns on PM 2.5 and PM 10 levels varied during this period, depending on the prevailing meteorological conditions, such as wind speed, wind direction and mixing height.
- Average PM 2.5 and PM 10 concentration in 23 grids (having brick kilns) of NCR, due to operation of brick kilns, ranged between 2-6.5 ug/m³ and 6-18 ug/m³ respectively in NCR districts of Haryana and Uttar Pradesh, in the period from 15 April-28 April 2022.
- Overall, 14-day average contribution of brick kilns was 3.7 ug/m³ in terms of PM 2.5 concentration and 10.2 ug/m³ in terms of PM 10 concentration, with higher concentration observed in those grids having more number of brick kilns, or lying adjacent to such grids.
- In those grids where CAAQM stations are present as shown in Figure 4, average PM 2.5 and PM 10 concentration during 15 April to 25 April 2022, due to operation of brick kilns, ranged from 2.1-6.7 ug/m³ and 5.7-18.3 ug/m³ respectively, suggesting brick kilns contributing in the range of 2.6-8.1% for PM 2.5

and 3.5-9.3% for PM 10 in these grids.

Pointing this out, Shri Rohan, learned counsel for the applicant, would submit that the PM is high going by the study which has been conducted. He would submit that this is largely due to the fact that the units are all functioning at the same time. He would suggest that the Court may direct the units to function in a staggered manner. He would further point out that the units, at any rate, cannot be permitted to function beyond 30th June, 2022. He would next submit that the CPCB has carried out surprise inspection in 57 units and there has been production in excess of capacity.

Ms. Swarupama Chaturvedi, learned counsel appearing on behalf of CPCB, would rely upon the compliance affidavit filed. It is further submitted that this Court had actually permitted operation of 1830 units and it was found that 338 units are functioning which do not fall within the four corners of the order as per the data received from the State Board. They are to be closed.

It is submitted that wherever there is any violation in any manner of the Court's order or the conditions prescribed, the units will be closed down and the State Boards must indeed ensure compliance with the same.

It is stated that random and surprise inspections of 57 units alone was possible after the passing of the order

CA D No. 18213/2021 etc.

by this Court. This is for the reason that the inspection which is result oriented does take time. As far as the State Board is concerned, learned counsel for the Haryana State Board would submit that 61 inspections have been carried out so far. There is no representation for the UP State Pollution Control Board.

We have also heard Mr. Nidhesh Gupta, learned senior counsel. Mr. Gupta would agree that units which have fallen foul of the order passed by this Court or the conditions relating to capacity must indeed close down. He also does not dispute that the units cannot be permitted beyond 30th June, 2022.

Mr. S. P. Singh, learned senior counsel appearing would submit that there are certain units which do not perhaps fall within 1830 units but which have the requisite sanction. Learned counsel for the CPCB would submit that it is for the said parties to approach the State Board to get the figure corrected / records updated and thereafter it is for the State Pollution Control Board to inform the CPCB. Thereafter, inspection would have to be conducted. Thereafter alone they can be permitted to operate if after inspection it is found that they can be permitted to operate.

Mr. Nidhesh Gupta also submits that that the alarm raised by Mr. Rohan as also the CPCB on the basis of the study conducted regarding the PM and which we have referred

CA D No. 18213/2021 etc.

to in our order, may be misplaced.

He would submit in this regard that the premise appears to be that the PM emission rate for each zig zag brick kiln would be 1000 kg/day as per the report of CPCB dated 06.07.2020. It is pointed out that the ground reality is that this may not be the case as was opined by Expert Committee. He would, therefore, submit that this Court may consider directing that study be conducted of the PM done after a porthole is made in the chimney and studying stack emissions with a monitoring platform. He would further submit that this study can be conducted over a period of 24 hours for an individual unit.

Having heard the learned counsel for the parties, we would order as follows:

(1) List this case on 13th May, 2022.

(2) By the next date, the Haryana State Pollution Control Board and also UP State Pollution Control Board will file compliance affidavit indicating what all it has done in terms of the order dated 08.04.2022. It will also indicate as to what all steps it has taken by way of compliance with the communication dated 04.05.2022 issued by CPCB for closing the units which are not permitted by the order of the Court.

(3) CPCB will take up units at least three areas viz., Bhagpat (2) Gaziabad (3) Jhajjar and carry out the study as was recommended by the Expert Committee viz., by

CA D No. 18213/2021 etc.

having portholes and checking stake emissions. The study will be conducted in respect of the units which have the highest production capacity in each of those areas. CPCB will immediately intimate the units where the portholes have to be made for the purpose of carrying out the study. The report will be made available by the next date of hearing.

(4) We further direct the CPCB, Haryana State Pollution Control Board and the UP State Pollution Control Board will intensify surprise inspection so that the maximum number of surprise inspections are carried out.

(5) As soon as the CPCB intimates the State Pollution Control Boards about the units found to be in violation, the State pollution Control Board will take immediate action to close down such units.

We make it clear that the CPCB and the State Pollution Control Boards will be free to exercise all powers which are available as per law.

As regards the suggestion of Shri Rohan that interest of environment would be best subserved if there is a reduction in the production capacity of the units, CPCB will make its submission on the next date.

List the matter on 13th May, 2022.

(NIDHI AHUJA)
AR-cum-PS

(RAM SUBHAG SINGH)
BRANCH OFFICER

कार्यालय जिला उद्यान अधिकारी, सीतापुर।

पत्रांक: ११ / ईट भट्ठा पत्रा० / 2016-17 दिनांक: सीतापुर: 12 अप्रैल, 2016

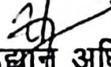
मेसर्स फूल ब्रिक फील्ड
ग्राम- लच्छननगर
तह०-लहरपुर जिला-सीतापुर।

विषय: ईट भटठा स्थापना हेतु अनापत्ति प्रमाण पत्र निर्गत किये जाने हेतु।

उपरोक्त विषयक आप द्वारा प्रेषित प्रार्थना पत्र के क्रम में मौका मुआयना श्री घनश्याम सिंह, सहायक उद्यान निरीक्षक से कराया गया। इस क्रम में उप जिलाधिकारी महोदय लहरपुर की रिपोर्ट के आधार पर कहना है कि प्रस्तावित मेसर्स फूल ब्रिक फील्ड ग्राम- लच्छननगर तह०-लहरपुर जिला-सीतापुर के गाटा सं०-1242, 1243, 1244 रकबा क्रमशः 0.579हे०, 0.194हे०, 0.2350हे० में स्थापित होने वाले ईट भट्ठे के स्थान से चारों तरफ 800मी० की सीमा में आम बाग 2.5एकड़ की अथवा मिलाजुला 2.5 एकड़ की नहीं है।

अतः वर्तमान में स्थापित होने वाले उक्त ब्रिक फील्ड के स्थान के चारों तरफ 800मी० की सीमा में आम बाग 2.5एकड़ की अथवा मिलाजुला 2.5 एकड़ की नहीं पायी गयी जो स्थापित होने वाले ईट भट्ठा से प्रभावित हो।

रिपोर्ट सूचनार्थ प्रेषित।


जिला उद्यान अधिकारी
सीतापुर।

1143

ACKNOWLEDGEMENT

(NOT TO BE TREATED AS CHALLAN)

(अलौह खनन तथा धातु कर्म उद्योग, उ०प्र०)

Government of Uttar Pradesh

Transaction No.: AKV220000181	Transaction Date: 03/01/2022
Assessment Year: 2021-2022	Tax Period: ANNUAL
Name of the Bank:	State Bank of India
Unique Id:	
Depositor Name:	PHOOL BRICK FIELD
Depositor Address:	LACHCHAN NAGAR LAHARPUR SITAPUR 261135

Head	Description	Serial No.	Amount (in Rs.)
085300102010000	खनिज रियायत शुल्क किराया और स्वत्व शुल्क	1	126900.00
085300102020000	प्रकीर्ण प्राप्तियां	2	2000.00
085300104010000	प्रकीर्ण प्राप्तियां	3	12690.00
	Totals of the above heads	--	141590.00

A SUM OF Rs. 141590.00 AGAINST THE HEADS MENTIONED ABOVE -[THROUGH NET-PAYMENT TRANSACTION]- ON *State Bank of India* HAS BEEN DEPOSITED BY THE DEPOSITOR.

(Depositor Remarks->None)

THE BANK REFERENCE NO. RECEIVED AFTER THE TRANSACTION IS : CPABHIZXU5, Scroll Date:-NA

Note: - Please contact SBI Government Business Branch, Lucknow or Director Treasury, Jawahar Bhawan, Lucknow referring CPABHIZXU5 for status of the deposit.

अधिकारी अधिकारी के हस्ताक्षर

प्रपत्र संख्या-43 ए (1)
प्रस्तर 417 एवं 478 देखिए

दिनांक: 11/11/2020

कोषागार/बैंक का नाम-भारतीय स्टेट बैंक, सीतापुर।

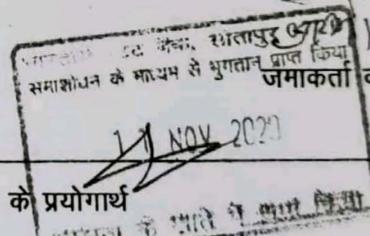
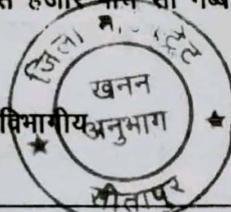
धनराशि जमा करने का चालान फार्म

जिसके नाम पर (पदनाम यदि आवश्यक हो) या संस्था के नाम से धनराशि जमा की जा रही है उसका नाम	पंजीकरण संस्था/पक्ष का नाम व वाद संख्या (यदि आवश्यक हो)	जमा की जा रही धनराशि किस हेतु जमा की जा रही है तथा किस विभाग के पक्ष में जमा की जा रही है।)	चालान की सकल धनराशि	हस्ताक्षर की गई निबल राशि	लेखाशीर्षक का पूर्ण विवरण/लेखाशीर्षक की मुहर	लेखाशीर्षक का डिजिटल कोड
मेसर्स फूल ब्रिक फील्ड, लच्छननगर, श्री जमील खां पुत्र अली हुसैन नि 0 87 ठठेरी टोला, तहसील लहरपुर, जनपद सीतापुर।		ईट भट्टा सत्र 2020-21 हेतु विनियमन शुल्क	1-आवेदन शुल्क	2,000.00		
			2-विनियमन शुल्क (21 पाये)	1,26,900.00		
			3-पलोथन 10 प्रतिशत	12,690.00		

मुख्य लेखा-शीर्षक	उप-मुख्य शीर्षक	लघु-शीर्षक	उप-शीर्षक	ब्यौरेवार-शीर्षक	धनराशि (अंको में)
0 8 5 3	0 0	1 0 2	1 0	0 0 0	1,41,590.00

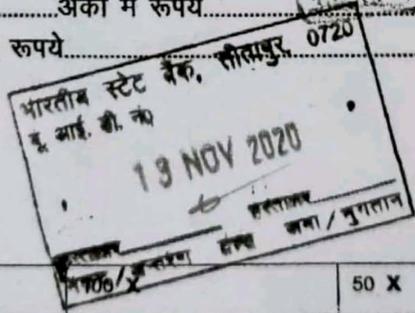
धनराशि (शब्दों में)-रु० एक लाख इकतालिस हजार पाँच सौ नब्बे रुपये मात्र।

चालान में लेखाशीर्षक की पुष्टि करने वाले विभागीय अधिकारी अधिकारी के हस्ताक्षर मुहर सहित



केवल उपकोषागार/बैंक के प्रयोगार्थ
चालान संख्या..... अंको में रुपये..... दिनांक.....
शब्दों में रुपये..... प्राप्त किया।

KD 00034



प्राप्तकर्ता के हस्ताक्षर उपकोषागार/ बैंक की मुहर सहित

विवरण : रोकड़ (विवरण सहित) नोट/सिकके

2000 X	500 X	50 X	20 X
10 X	5 X	2 X	1 X

जिला

जिला परिषद्/क्षेत्र समिति प्रपत्र संख्या 5

(नियम 41 देखिये)

सा.सं.

डबल साइडेड कार्डन पेपर पर अमिड पेन्सिल से लिखा जायेगा

परिषद् जिले के नाम सहित क्षेत्र समिति के नाम सहित प्रपत्र संख्या

संख्या रसीद संख्या

रजिस्टर संख्या

7651

से

संख्या (नया शब्दों में)

के मद्दे प्राप्त हुआ।

तपस्या

संख्या 10005

संख्या 19

संख्या 90

कर-समाहर्ता (टैक्स कलेक्टर)

रोकड़िका

मांग तथा वसूली का प्रभारी लिपिक

कर अधिकारी।

महाराज
07/19/119

एस0यू0पी0-01 जिला पंचायत-13.9.2017-5000 बुक (डी0टी0पी0/ग्राफसेट)।

जिला परिषद्/जिले के नाम सहित क्षेत्र समिति के नाम का रबड़ स्टाम्प

वही संख्या

रसीद संख्या

077651

रसीद के अनुसार भुगतानकर्ता का नाम

रसीद के अनुसार उससे वसूल की गई धनराशि

रसीद के अनुसार कि. नदे वसूल की गई

रसीद के अनुसार कर-समाहर्ता का नाम, जिसने

धनराशि वसूल की

इस कूपन को जमा करने वाले

अधिकारी का नाम तथा पदनाम

1147

3782

जिला परिषद्/क्षेत्र समिति प्रपत्र संख्या 5

(नियम 41 देखिये)

Handwritten notes in Hindi:
श्री. राजेश कुमार
श्री. राजेश कुमार
श्री. राजेश कुमार
श्री. राजेश कुमार

साइड ड्रवल् साइड ड्रवल् कार्डन पेपर पर अमिट पेंसिल से लिखा जायेगा

जिला परिषद् जिले के नाम सहित क्षेत्र समिति के नाम का रबड़ स्टाम्प

संख्या 3082 रजिस्टर संख्या रसीद संख्या

7652

से (नया शब्दों में) के मद्दे प्राप्त हुआ।

गान संख्या 6000 मुख्य अधिकारी/पंच विकास अधिकारी

नांक 715115

कर-समाहर्ता (द्वैस कलेक्टर)

रोकड़िया

मांग स्वामि का प्रभारी लिपिक कर अधिकारी।

फॉ-01 जिला पंचायत-13.9.2017-5000 बुक (डी0टी0शी0/अफसेट)।

जिला परिषद् जिले के नाम सहित क्षेत्र समिति के नाम का रबड़ स्टाम्प

वही संख्या

रसीद संख्या

रसीद के अनुसार भुगतानकर्ता का नाम

रसीद के अनुसार उससे वसूल की गई धनराशि

रसीद के अनुसार कि. नदे वसूल की गई

रसीद के अनुसार कर-समाहर्ता का नाम, जिसने

धनराशि वसूल की

इस कृपन को जमा करने वाले

अधिकारी का नाम तथा पदनाम

077652



सत्यमेव जयते

Government of India
Form GST REG-06
[See Rule 10(1)]

Registration Certificate

Registration Number : 09AASFP6146L1ZF

1.	Legal Name	PHOOL BRICK FIELD			
2.	Trade Name, if any	M/S PHOOL BRICK FIELD			
3.	Constitution of Business	Partnership			
4.	Address of Principal Place of Business	00, Vill Lachchan Nagar, Laherpur, Uttar Pradesh, 261135			
5.	Date of Liability	01/07/2017			
6.	Period of Validity	From	01/07/2017	To	NA
7.	Type of Registration	Regular			
8.	Particulars of Approving Authority				
Signature		Signature Not Verified Digitally signed by PS GOODS AND SERVICES-TAX NETWORK 1 Date: 2018.07.28 12:20:57 IST			
Name					
Designation					
Jurisdictional Office					
9.	Date of issue of Certificate	28/07/2018			
Note: The registration certificate is required to be prominently displayed at all places of business in the State.					

This is a system generated digitally signed Registration Certificate issued based on the deemed approval of application on 01/07/2017 .



सत्यमेव जयते

Annexure A

GSTIN	09AASFP6146L1ZF
Legal Name	PHOOL BRICK FIELD
Trade Name, if any	M/S PHOOL BRICK FIELD

Details of Additional Places of Business

Total Number of Additional Places of Business in the State	0
--	---



सत्यमेव जयते

Annexure B

GSTIN	09AASFP6146L1ZF
Legal Name	PHOOL BRICK FIELD
Trade Name, if any	M/S PHOOL BRICK FIELD

Details of Managing / Authorized Partners

1



Name	Haji Jameel Khan
Designation/Status	Partner
Resident of State	Uttar Pradesh

आयकर विभाग
INCOME TAX DEPARTMENT
PHOOL BRICK FIELD



भारत सरकार
GOVT. OF INDIA

27/04/2016

Permanent Account Number



31062016

Issue Date: 26/02/2015

भारत सरकार
Government of India



VI



हाजी जमील खां
Haji Jameel Khan

Download Date: 02/01/2023

मेरा आधार, मेरी पहचान

1947 | help@uidai.gov.in | www.uidai.gov.in

फूल ब्रिक फील्ड (वायु) लखनपुर
12-9-17/12-10-17
CF → 35622

Schedule- 1

Application for Consent for Emission / Continuation of Emission under Section-21 of Air (Prevention & Pollution) Act 1981.

13-9-17

Name of Applicant: Jamil Khan
Address of Applicant: Village- Lachhan Nagar tehsil- Laharpur Sitapur

- 1. Land Premises owned by: owned
- 2. For period up to: 30/09/2020
- 1. Fill name of the application with address: AEE (AMITJI)
- Tel no:
- a. Is the firm registered: False
- b. If yes give the number and date of registration and the authority with whom registered:
 - Registration No.: TIN NO-09750043497C
 - Date of Registration: 2015-09-30
 - Registration Authority Name: AC Commercial tax U.P sitapur
- c. Full address of the registerd-office: AC Commercial tax U.P sitapur
- d. Names, designations and full address of persons like partners/managing Director/Director Manager etc.

13/9/17

13/9/17

Name	Designation	Address
1		
2		
3		
4		
5		



- e. Under which category does the industry fall? Heavy/Medium/Small scale: 2
- 2. Full name of land/premises/Institute/Factory/Industry/Local body with address: m/s Fool Brick Field Village- Lachha
- Tel. No.: Village- Lachha
- 3. Give Revenue/City Survey No. Of the land/premises for which the application is made.



बैंक ऑफ इंडिया BANK OF INDIA

वारी फिर वारी की जायेगी से तीन महीने तक के लिए।
VALID FOR THREE MONTHS FROM THE DATE OF ISSUE
DO NOT FOLD

DDMMYY

बैंक ऑफ इंडिया LAHARPUR 7556

30-08-20

RO UP POLLUTION CONTROL BOARD LUCKNOW

₹ One Thousand Five Hundred only

1,500.00

FOR VALUE RECEIVED

FOR BANK OF INDIA

176968

7556 219871

BFS/HO/P

(अनुमति प्राप्त शाखा)

W. NO. RECON. CODE

आधिकारिक हस्ताक्षर

LUCKNOW SERVICE

6.8 2 5

NO 219871 NO 000030001

66

07300343

ग्राम : पर्यावरण
GRAM : PARYAVARAN

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड लखनऊ
UTTAR PRADESH POLLUTION CONTROL BOARD LUCKNOW

क्षेत्रीय कार्यालय
Regional Office



सन्दर्भ सं०
Ref. No.

2226/ AC-875 D/17

दिनांक
Dated 22/9/2017

सेवा में

श्री कूल प्रिंक पीएल
ड्राफ्ट-वी जनील एंड
पारि-सहाय नगर एडो-सहायपुर
सीतापुर

पंजीकृत

विषय: वायु (प्रदूषण नियंत्रण तथा निर्मूलन) अधिनियम-1986 की धारा 21 के अंतर्गत सहमति वायु आवेदन पत्र के सम्बन्ध में।

महोदय

उपरोक्त विषयक अपने आवेदन पत्र जो कि इस कार्यालय में विशेष निम्न के माध्यम से आम लाइन दिनांक 12/09/17 को प्राप्त हुआ है, का सम्बन्ध ध्यान करें। आवेदन पत्र एवं समस्त संलग्नकों की जांच की गयी। जांचोपरान्त निम्नलिखित महत्वपूर्ण सुझावों के अभाव में आवेदन अपूर्ण माना गया-

1. प्रथम उत्पादन वर्ष के स्थापन हेतु प्रस्तावित अधिलेख।
2. शुल्क सत्यापन हेतु चार्टर्ड एकाउंटेंट द्वारा सत्यापित विनिर्देशन प्रमाणपत्र तथा जमा किये गये सहमति शुल्क का विवरण।
3. ईट भट्टे की उत्पादन क्षमता ट्रेन्च की भौखट्टे, पावे की संख्या का विवरण।
4. ईट भट्टे में स्थापित वायु प्रदूषण नियंत्रण व्यवस्था से संबंधित ड्राइंग डिजाइन डिटेल्स के साथ सहन अभियंता द्वारा जीएसटीडीओ स्थापित होने का प्रमाण पत्र।
5. यदि राज्य बोर्ड से अनपत्ति प्रमाण पत्र प्राप्त किया गया हो, तो उसकी शर्तों की विन्युक्त अनुपालन आख्या। यदि अनपत्ति प्रमाण पत्र नहीं है तो उपाय के सम्बन्ध में स्पष्ट विवरण वर्णित है।
6. ईट भट्टा स्थल में 01 किमी² की विज्या के अंतर्गत स्थित आवादी, स्कूल, धार्मिक स्थल, बाजार, सड़क, सार्वजनिक स्थल आदि का विवरण एवं उपाय के सम्बन्ध में तदनुपालन की आख्या वर्णित है।
7. जिला पदाधिकारी, सीतापुर द्वारा जारी सड़कनीति की प्रती।
8. खनन अनुज्ञापत्र की प्रामाण्यता।
9. भट्टा स्थल से बागी की दूरी एवं स्थल फलफट्टी क्षेत्र/बकरवांग में स्थित है, अथवा नहीं के सम्बन्ध में जिला उद्योग अधिकारी, सीतापुर द्वारा प्रदात अनपत्ति प्रमाण पत्र की प्रती।
10. भट्टा स्थल के भू-सांख्यिक सम्बन्धी आवश्यक अधिलेख की प्रती।
11. भट्टे को निर्गत स्वच्छता प्रमाण पत्र की प्रती वर्णित है।

उपरोक्त सुझावों के अभाव में आपका आवेदन पत्र अपूर्ण है। अपूर्ण आवेदन पत्र पर विचार किया जाना सम्भव नहीं हो पा रहा है। अतः आम्हें निर्दिष्ट किया जाता है कि उपरोक्त वर्णित सुझावों अधिलेख में पत्र प्राप्ति के एक सप्ताह के अन्दर प्रेषित करना सुनिश्चित करें, जिससे आपके आवेदन पर विचार किया जाना सम्भव हो सके। निर्दिष्ट समयावधि में सुझावों प्राप्त न होने की दशा में अन्ततः आवेदन पत्र एकत्र अस्वीकृत माना जायेगा, जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका होगा। कृपया नोट करें कि ईट भट्टे का स्थापन राज्य बोर्ड से सहमति प्राप्त करने की उपरान्त ही करें, अन्यथा ईट भट्टे के विस्फोट विधिक/बन्दी की कार्यवाही की जा सकती है।

भवदीय,

(श्री अ. क. शर्मा)
क्षेत्रीय अधिकारी

FORM 1
CONSOLIDATED CONSENT & AUTHORIZATION

Application for consent for discharge/continuation of discharge under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and for emissions/continuation of emission under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and for grant/renewal of authorisation for generation or collection or storage or transport or reception or recycling or reuse or recovery or pre-processing or co-processing or utilisation or treatment or disposal of hazardous and other waste under Hazardous and other waste (Management and Transboundary Movement) Rules 2016 read with Environment (Protection) Act 1986.

From ,
PHOOL BRICK FIELD, VILLAGE-LACHCHAN
NAGAR, TEHSIL-LAHARPUR,
SITAPUR, SITAPUR, 261001
City:
Block: Laharpur
District: SITAPUR

Dated
24/08/2022

To ,
The Member Secretary,
U. P. Pollution Control Board,
Lucknow.

Sir,

I/We apply for Consolidated Consent to Operate and Authorization under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 noted under Environment (Protection) Act 1986 to make discharge/emission/disposal of hazardous and other waste from

HAJI JAMEEL KHAN for a period upto 3 years

2. The annexure, appendices other particulars and plans in triplicate are attached herewith.
3. I/We further declare that the information furnished in the Annexure, appendices and plans is correct to the best of my/our knowledge.
4. I/We hereby submit that in case of change either of the point or the quantity of discharge or its quality, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be made
5. I /We hereby agree to submit to the Board and application for renewal of consent one month in advance of the date of expiry of the consent period
6. I/We undertake to furnish other information within one month of its being called by the Board.

Accompaniments:-

Yours faithfully,

Signature

Name of the applicant: HAJI JAMEEL KHAN

Address of the Applicant: VILLAGE-LACHCHAN
NAGAR, TEHSIL-LAHARPUR, SITAPUR

ANNEXURE TO FORM

New Outlet

NOTE- Any applicant knowingly giving incorrect information or suppressing any information pertaining thereto shall be liable to be punished under the Act.

While filling this Annexure the applicant not concerned with any of the item shall state 'No concerned' against the relevant one:

7. Is the industry/factory for which application is made closed on Sunday/Holiday Yes
8. State working days per year and working season for the industry/factory Sep to Aug
9. a) Number of workers attending the factory shift wise &/ or per day : 10
b) Number of workers residing in the premises : 10
10. For local bodies only:-
a) Present population :
b) Population covered under regular sewer facilities :
c) population having septic tank/Soak pit facilities :
d) Population covered by conservancy latrines :
11. For Industries Only:-

A. Give the list of raw materials

Raw Material Name	Material Trade Name	Qty	Principle Use
Sand, Water, Soil, Earth	20	0	Brick Kilin

Fuel Details:-

Fuel	Consumption

B. Give the list Products and By Product Details

Product Name	Quantity
Brick Kilin (Nos/Day)	25000

ByProduct Name	Licence Qty	Installed Qty
Na	0	0

C. Give the list of possible Inter-mediate Products:

Name of Product	Quantity per month
(Nos/Day)	0

Section A

12. State daily quantity of water utilized :

Source Consumption	Quantity
--------------------	----------

13. A) State the hourly maximum and daily quantity of effluents arising from land/premises for which the application is made:

Generation	Waste Water Generation Quantity
------------	---------------------------------

(B) State how measurement of rate and quantity are carried out:

14. State whether storm water drains are kept separate from Industrial / Domestic Effluents? Yes

15. (a) Is domestic effluent allowed to get mixed in industrial effluents? Yes

(b) If yes, state ratio Domestic

16. (a) Describe if any treatment industrial or domestic effluent or one for combined effluent is made. Yes

If yes, state the process of treatment in brief

(b) Is the quantity of effluent emanating either without or after treatment approved by the authority? Yes

(c) If approved, furnish the authority (Two certified copies to be sent)

(d) If any effluent from any shop/ shops toxic? If so volume of this effluent

17. Is there any provision for disposal ?

Name	Status (Already made)	Status (proposed to)
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18. State the area of land used for
(a) Above in Hectares

19. Give the quantitative disposal of effluent in liters provided for the places mentioned below

Name	Mode	Mixed
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20. Is there any provision for equalizing or made holding lagoons of tanks

Name	Mode
------	------

21. Is sufficient land available / can be made available? In case pumping effluent: on lands have to considered. Yes

22. (a) Give details of composition of Domestic / Industrial / Combined effluent in respect of the Following

Name of Effluent	Effluent before treatment	Effluent after treatment
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Note:-

- Furnish a copy of the analysis report of representative samples carried out by a competent laboratory
- Methods of determination as approved by the Board will be followed for determination of above mentioned parameters.

(b) Is the effluent toxic Yes

(c) State if the Industrial effluent is having Unpleasant Smell

(d) Is there any hidden change of temperature exceeding 10*c at any time Yes

23. (a) Are facilities available with the applicant for carrying out the following test of the waste waters

Name	Existing	Proposed
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(b) If yes, give details of equipments

24. Has the land/premises, etc., for which the application is made open? Yes

Highly polluting material :

Toxic Organic Inorganic Microbiological : Cooling Tank

25. State details for solid waste

Type of Solid Waste	Composition	Quantity	Method of Collection	Method of Disposal
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Section A

New

12. Fuel Consumption in Tonnes/day

Fuel Name	Daily Consumption(T/day)	Unit	Calorific value	Ash contents	Sulphur contents	Others
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13. Atmospheric Emission from each stack

Total no. of stacks:	
Material for construction of Stack:	
Stack Attached to:	
Height above ground level(in metres):	
Height above roof(in metres):	
Stack Top:	
Inner dimensions (in meters):	
Gas quantity-m³/hr:	
Flue gas temperature 'C:	
Exit velocity of gas/sec:	

(a) Flue gas emission

Stack No.	Type of fuel	Quantity of fuel/hr	Type of firing	So2	Nox	CO/HC	Particulates	Others
-----------	--------------	---------------------	----------------	-----	-----	-------	--------------	--------

(b) Process Emission

Quantity of gas (in Nm ³ /hr)	So2	Co2	Analysis of vent hydrocarbons	Particulates in mg/Nm ³	Other Specify
--	-----	-----	-------------------------------	------------------------------------	---------------

(c) Particulate analysis :

(d) Chemical Composition(if available) :

14. Give details of flue gas sampling arrangements :

15. Give details of laboratory facilities available for analysis of emission :

16. Is there sufficient space available for installing air pollution control equipment :

17. Details of Air Pollution :-

Stack Name	Equipment Name	State
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18. State the total quantity of air handled by ventilation equipments,specify size and no.of equipments, installed or to be installed

Equipment Name	Equipment Size	No. of equipments	Status
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19. Give the following details

(a) Total investment in the factory and the year of investment. : Investment:-
Year of Investment is :-2022

(b) The estimated expenditure for implementation of the scheme to control air pollution :

(c) Expenditure incurred to update progress achieved(physical) for air pollution control, if any, and the year/years of investment along with physical progress achieved. The firm should give details of action taken to date and the expenditure incurred and the time required for the scheme. :

(d) Annual operation and maintenance-cost of Air Pollution Control Plant, if any :

(e) Further action that is being taken up by the firm to control air pollution. :

20. Other relevent information, if any :

Signature

Name and Address of the applicant on behalf of : HAJI JAMEEL KHAN,VILLAGE-LACHCHAN NAGAR, TEHSIL-LAHARPUR, SITAPUR

Name and Address of the Firm on behalf of which application is made : HAJI JAMEEL KHAN,VILLAGE-LACHCHAN NAGAR, TEHSIL-LAHARPUR, SITAPUR

Explanatory Notes for filing in form and the Annexure .

The notes are given only for those items for which explanations is considered desirable .

Form-

1. Here mention the name of the owner of the land/premises, if other than the applicant industry or factory in continuation of legal business as per Air (Prevention and Control of Pollution) Act,1981. If the land/premises belongs to the factory/ industry, say self

2. Here mention the date up to which the consent is sought for.

Annexure to form-

'Existing 'means that which is operation at the time of applying for consent .

'New' that which has been modified due to change in quantity and/or quality of emission.

'Altered' means that which has been modified due to change in quantity and/or quality of discharge arrangement and/or point of discharge etc.

Item 1 : Here mention name of the owner of the land/premises if other than the applicant industry or factory in continuation of of legal busines as per Air (Prevention and Control of Polution) Act ,1981 if land/premises belong to the factory/industry say self .

Item 1(a) : The industrtes are categorised based on the investment as follows : Major industry- having investment of more than 2 crores. Medium industry- having investment of 10 lakhs to 2 crores.Small scale industry having investment of less than 10 lakhs rupees

In place of above criteria kindly give category as per latest notification

Item 2 : Here give the registered name of the industry/institution factory/local bodies etc under which the business is carried out.

Item 6 : Applicable to only those are as which are prohibited areas such astheOrdinance Factories, Mint, etc.

Item 10(c) : Here State the temperature in C in summer winter monsoon and post monsoon seas on.

Item 10(d) : Here state the seasonal average wind direction and speed in and around the site of the plant. The above information can be had from representative Meterological centre .

Item 13 : Analysis of the flue gas emission, process emission and particulars analysis should be done for each stack, emissions. Where ever stacks are not provided the shop floor specific concentration should be reported . Chemical Analysis of particulars matter in the emission should be furnished giving details such as organic matter ,metals ,non-metals , redioactive, substances, asbastos, silicates etc.

Item 17 : Here mention the detailed specifications of control system used or proposed to be used with efflciency . Also furnish ihe layout of the control system with dimensions.

Item 18 : Here state the total quantity of ventilation air handled by equipments' such as roof extractors, Evaporative coolers etc

Additional Documents suggested for submission:

1 : Separate Demand Draft towards consent fee Water & Air .

2 : Annual Report or certificate from Chartered Accountants in support of fixed assets,current assets and current liabilities .

3 : Layout plan showing the location of stacks (chimneys), effluent treatment plant, effluent disposal areas,

air pollution control devices, hazardous waste treatment and disposal areast .

4 : Manufacturing process flow sheet, with description note on the manufacturing process for each product .

5 : Copies of latest consenVauthorisation/Environmental Impact Assessment Clearance .

6 : Copies of SSI registration Letter of IntenV industrial licenses, clearances from the Department or any other relevant document (ifapplicable) .

7 : Copies of planning permission certificate issued by the local bodies/District Town & Country Planning/Metropolitan Development Authorities .

8 : Compliance report on the latest CTE /CTO conditions stipulated under Water & Air Acts issued to the Unit .

Common General Information required for consent to operate under Water Pollution (Prevention & Control) Act, 1974 and Air Water Pollution (Prevention & Control) Act, 1981.

1. (a) Full name of the applicant with address : HAJI JAMEEL KHAN, VILLAGE-LACHCHAN NAGAR, TEHSIL-LAHARPUR, SITAPUR (Tel. No.) -
- (b) Is the firm registered? : YES
- (c) If yes, give the number & date of registration and authority with whom registered. : ,
- (d) Full Address of the registered office :
- (e) Names, designation and full address of persons like Partners, Managing Director/Manager etc. : HAJI JAMEEL KHAN
VILLAGE-LACHCHAN NAGAR,
TEHSIL-LAHARPUR, SITAPUR
SITAPUR
- (f) Under which category does the industry fall: Large/Medium/Small Scale. : small
2. Full name of the Land/Premises/Institute/Factory/Industry/Local body with address : PHOOL BRICK FIELD
Address: VILLAGE-LACHCHAN NAGAR, TEHSIL-LAHARPUR, SITAPUR, SITAPUR, 261001
Tel. No.:-
E-mail :
3. Give revenue /City Survey No. of the land/premises for which the application is made : District: SITAPUR
Town/Village:
City Survey no./Revenue Survey no.:
Khata No.:
Area in Hectares:
4. State month and year in which the plant was actually put into commissions or is proposed to be put into commission: : January, 2022
5. State the Civil/Military /Defence/industrial Estate etc. under whose administrative jurisdiction the occupiers/industrial plant is situated: : Civil
District: SITAPUR
Corporation:
Village Panchayat
Contonment:
Defence Deptt:
State Govt:
Prohibited areas:
Others:
6. (a) State whether plant site has been declared as prohibited area: : NO
- (b) If yes, state the name of the Authority and furnish a certified copy of the order under which the area has been declared as prohibited area : -



भारत का राजपत्र The Gazette of India

सी.जी.-डी.एल.-अ.-22022022-233662
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असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित
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NEW DELHI, TUESDAY, FEBRUARY 22, 2022/PHALGUNA 3, 1943

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 22 फरवरी, 2022

सा.का.नि. 143(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 6 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, पर्यावरण (संरक्षण) अधिनियम, 1986 का और संशोधन करते हुए निम्नलिखित नियम बनाती है:, अर्थात्:-

1. संक्षिप्त नाम और प्रारंभ :

- (1) इन नियमों का संक्षिप्त नाम पर्यावरण (संरक्षण) संशोधन नियम, 2022 है।
- (2) वे राजपत्र में उनके अंतिम प्रकाशन की तारीख से लागू होंगे।

2. पर्यावरण (संरक्षण) नियम, 1986 में, अनुसूची-1 में, क्रम सं. 74 पर प्रविष्टि के स्थान पर निम्नलिखित प्रविष्टि को रखा जाएगा, अर्थात्: -

74"	ईट भट्टे	चिमनी से उत्सर्जन में विविक्त पदार्थ	250 मिलीग्राम/एनएम ³
		चिमनी की न्यूनतम ऊंचाई (भट्टों की वर्टिकल साफ्ट)	14 मीटर (लोडिंग प्लेटफॉर्म से कम से कम 7.5 मीटर)
		- भट्टा क्षमता 30,000 ईट प्रतिदिन से कम	16 मीटर (लोडिंग प्लेटफॉर्म से कम से कम 8.5 मीटर)
		- भट्टा क्षमता 30,000 ईट प्रति दिन के बराबर या अधिक	

	चिमनी की न्यूनतम ऊंचाई (भट्टों की वर्टिकल शाफ्ट के अलावा)	
	- भट्टा क्षमता 30,000 ईट प्रतिदिन से कम	24 मीटर
	- भट्टा क्षमता 30,000 ईट प्रति दिन के बराबर या अधिक	27 मीटर

टिप्पणियां :

- सभी नए ईट भट्टों को केवल ज़िग-ज़ैग तकनीक या वर्टिकल शाफ्ट के साथ होने की या ईट बनाने में ईंधन के रूप में पाइपड प्राकृतिक गैस के उपयोग की अनुमति दी जाएगी और इस अधिसूचना में निर्धारित मानकों का पालन करना होगा।
- विद्यमान ईट भट्टे जो ज़िग-ज़ैग तकनीक या वर्टिकल शाफ्ट या ईट बनाने में ईंधन के रूप में पाइपड प्राकृतिक गैस (पीएनजी) के उपयोग का पालन नहीं कर रहे हैं, उन्हें (क) गैर-प्राप्ति शहरों के 10 किमी के दायरे में स्थित भट्टों के मामले में एक वर्ष (जैसा कि केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा यथापरिभाषित) (ख) अन्य क्षेत्रों के लिए दो वर्ष की अवधि के भीतर ज़िग-ज़ैग तकनीक या वर्टिकल शाफ्ट में परिवर्तित किया जाएगा या पीएनजी का उपयोग ईट बनाने में ईंधन के रूप में किया जाएगा। इसके अतिरिक्त, ऐसे मामलों में जहां केन्द्रीय प्रदूषण नियंत्रण बोर्ड/राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समितियां ने रूपांतरण के लिए अलग से समय-सीमाएं निर्धारित की हैं, वहां ऐसे आदेश प्रभावी होंगे।
- सभी ईट भट्टे केवल अनुमोदित ईंधन जैसे कि पाइपड प्राकृतिक गैस, कोयला, ईंधन लकड़ी और/या कृषि अपशिष्टों का उपयोग करेंगे। पेट कोक, टायरों/प्लास्टिक/खतरनाक अपशिष्टों के उपयोग की अनुमति ईट भट्टों को नहीं दी जाएगी।
- उत्सर्जन की निगरानी के लिए केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित मापदंडों/रूपरेखा के अनुसार ईट-भट्टे स्थायी सुविधा (पोर्ट होल और प्लेटफार्म) का निर्माण करेंगे।
- विविक्त सामग्रियों (पीएम) के निष्कर्ष 4% CO₂ पर प्रसामान्य किए जाएंगे जो निम्नलिखित हैं:
पीएम (सामान्य) = (पीएम(मापित) X 4%)/ (चिमनी में मापित CO₂ का %, मापित CO₂ के मामले में $\geq 4\%$ कोई प्रसामान्यीकरण नहीं। चिमनी की ऊंचाई (मीटर में) भी $H = 14 Q^{0.3}$ सूत्र (जहां Q kg/hr में SO₂ उत्सर्जन दर है) द्वारा परिकलित की जाएगी, और अधिकतम दो को काम में ले सकेंगे।
- ईट भट्टों को आवासों और फलों के बागों से 0.8 कि.मी. की न्यूनतम दूरी पर स्थापित किया जाना चाहिए। राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समितियां आवास, जनसंख्या घनत्व, जल निकायों, संवेदनशील रिसेप्टर्स इत्यादि की निकटता का ध्यान रखते हुए स्थापित मापदंडों को सख्त बना सकते हैं।
- किसी क्षेत्र में भट्टों की अधिक संख्या से बचने के लिए मौजूदा ईट भट्टों से कम से कम एक किलोमीटर की दूरी पर ईट भट्टों को स्थापित किया जाना चाहिए।
- ईट भट्टों को संबंधित राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समितियां द्वारा निर्धारित उत्सर्जन प्रक्रिया/पलायक धूल उत्सर्जन नियंत्रण दिशा-निर्देशों का पालन करना होगा।
- ईट भट्टों से निकलने वाली राख को ईट बनाने में उसी परिसर के अंदर ही इस्तेमाल किया जाएगा।
- ईट भट्टे में ईट बनाने के लिए उपयोग की जाने वाली मिट्टी को निकालने के लिए संबंधित राज्य/संघ राज्य क्षेत्र के खनन विभाग सहित संबंधित प्राधिकरणों से सभी आवश्यक अनुमोदन प्राप्त किए जाएंगे।
- ईट भट्टा मालिक यह सुनिश्चित करेंगे कि कच्चे माल/ईटों के परिवहन के लिए उपयोग की जाने वाली सड़के पक्की सड़के हैं।
- कच्चे माल/ईटों के परिवहन के दौरान वाहनों को ढका जाएगा।”

[फा. सं. क्यू-15017/35/2007-सीपीडब्ल्यू]

नरेश पाल गंगवार, अपर सचिव

टिप्पण : मूल नियम भारत के राजपत्र, असाधारण, भाग II, खण्ड 3, उप-खण्ड (i) में तारीख 19 नवंबर, 1986 के का.आ. 844 (अ) द्वारा प्रकाशित किए गए थे और 04 अक्टूबर, 2021 की अधिसूचना सा.का.नि. 724 (अ) द्वारा अंतिम बार संशोधित किए थे।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 22nd February, 2022

G.S.R. 143(E).—In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:—

1. Short Title and commencement: -

(1) These rules may be called the Environment (Protection) Amendment Rules, 2022.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in the SCHEDULE-I, for entry at Sl. No. 74, the following entry shall be substituted, namely: -

74	Brick Kilns	Particulate matter in stack emission	250 mg/Nm ³
		Minimum stack height (Vertical Shaft Brick Kilns)	
		- Kiln capacity less than 30,000 bricks per day	14 m (at least 7.5m from loading platform)
		- Kiln capacity equal or more than 30,000 bricks per day	16 m (at least 8.5m from loading platform)
		Minimum stack height (Other than Vertical Shaft Brick Kilns)	
		- Kiln capacity less than 30,000 bricks per day	24 m
		- Kiln capacity equal or more than 30,000 bricks per day	27 m

Notes :

- All new brick kilns shall be allowed only with zig-zag technology or vertical shaft or use of Piped Natural Gas as fuel in brick making and shall comply to these standards as stipulated in this notification.
- The existing brick kilns which are not following zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making shall be converted to zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making within a period of (a) one year in case of kilns located within ten kilometre radius of non-attainment cities as defined by Central Pollution Control Board (b) two years for other areas. Further, in cases where Central Pollution Control Board/State Pollution Control Boards/Pollution Control Committees has separately laid down timelines for conversion, such orders shall prevail.
- All brick kilns shall use only approved fuel such as Piped Natural Gas, coal, fire wood and/or agricultural residues. Use of pet coke, tyres, plastic, hazardous waste shall not be allowed in brick kilns.
- Brick kilns shall construct permanent facility (port hole and platform) as per the norms or design laid down by the Central Pollution Control Board for monitoring of emissions.
- Particulate Matter (PM) results shall be normalized at 4% CO₂ as below:

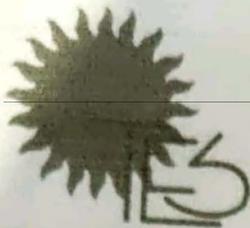
$$PM \text{ (normalized)} = (PM \text{ (measured)} \times 4\%) / (\% \text{ of CO}_2 \text{ measured in stack}), \text{ no normalization in case CO}_2 \text{ measured} \geq 4\%.$$
 Stack height (in metre) shall also be calculated by formula $H=14Q^{0.3}$ (where Q is SO₂ emission rate in kg/hr), and the maximum of two shall apply.

6. Brick kilns should be established at a minimum distance of 0.8 kilometre from habitation and fruit orchards. State Pollution Control Boards/Pollution Control Committees may make siting criteria stringent considering proximity to habitation, population density, water bodies, sensitive receptors, etc.
7. Brick kilns should be established at a minimum distance of one kilometre from an existing brick kiln to avoid clustering of kilns in an area.
8. Brick kilns shall follow process emission/fugitive dust emission control guidelines as prescribed by concerned State Pollution Control Boards/Pollution Control Committees.
9. The ash generated in the brick kilns shall be fully utilized in-house in brick making.
10. All necessary approvals from the concerned authorities including mining department of the concerned State or Union Territory shall be obtained for extracting the soil to be used for brick making in the brick kiln.
11. The brick kiln owners shall ensure that the road utilized for transporting raw materials or bricks are paved roads.
12. Vehicles shall be covered during transportation of raw material/bricks”.

[F. No. Q-15017/35/2007-CPW]

NARESH PAL GANGAWAR, Addl. Secy.

Note : The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number S.O. 844(E), dated the 19th November, 1986 and lastly amended *vide* number G.S.R. 724(E), dated the 04th October, 2021.



TEAM ENERGY SYSTEMS

Authorised Licensee : Central Building Research Institute, Roorkee
80, 3rd Floor, Agrawal Chamber-I, Vikas Marg, Shakarpur, New Delhi-92
Mobile : 092133-94753, 093359-77744
Chd. Off. : S.C.O. 145-146, 11nd Floor, Chamber No. 15, Sector 8C, Chandigarh 160 008
Phone : 0172-4615768

Ref. No.- TEM/2016/LKO12-01/120

Dated: 15/07/2016

To whomsoever it may concern

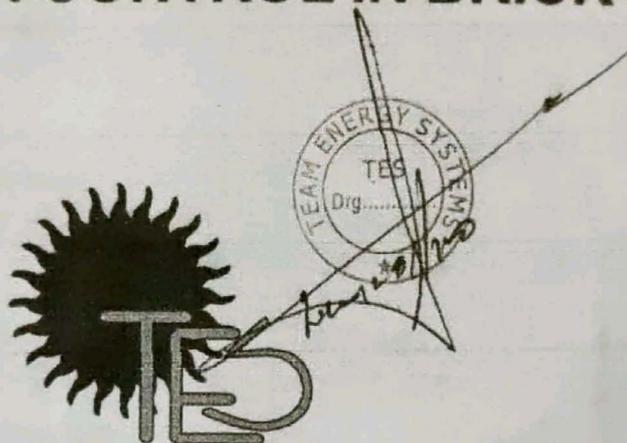
Certificate that M/s. Phool Brick Field Vill. Lachhan Nagar, Teh. Laharpur, Distt. Sitapur (U.P.) has received a set of civil engineering drawings of gravitational settling chamber designed and patented by Central Building Research Institute, Roorkee to be implemented at their Brick Kiln located in Vill. Lachhan Nagar, Distt. Sitapur.

It is further certified that the brick kiln with this type of settling chamber meet the norms as prescribed by the Central Pollution Control Board.

For Team Energy Systems

Authorised Signatory.

FEASIBILITY REPORT
C.B.R.I. TECHNOLOGY
ON
POLLUTION CONTROL IN BRICK KILN



TEAM ENERGY SYSTEMS

Authorised Licensee
Central Building Research Institute (C.B.R.I.)
Roorkee-247667

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55, Basement, Aggrawal Chamber 1,
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SCO 145-146, IVth Floor, Chamber No-25,
Sector 8-C, Chandigarh-160008
Mob- 09868171304

TEAM ENERGY SYSTEMS

This Feasibility Report belongs to-

M/S PHOOL BRICK FIELD

VILL LACHHAN NAGAR, TEH LAHARPUR

DISTT SITAPUR

Dimensions of Brick Kiln

- | | | | |
|----|---|---------|------------------------------|
| 1. | Kiln Dimension | : | 21 PAYA |
| | -Length (Island) | : | LENGTH OF ISLAND 84000 MM |
| | -Width (Island) | : | WIDTH OF ISLAND 6000 MM |
| | (Trench) | : | TRENCH WIDTH 6900 MM |
| | | | TRENCH HEIGHT 2400 MM |
| 2. | Flue Dimension | | |
| | - Side Flue | Width : | 600 MM |
| | | Height: | 1575 MM |
| | - Central Flue | Width : | 600 MM |
| | | Height: | 1575 MM |
| 3. | Number of feeding holes in one row | | |
| 4. | Chimney Details | | |
| | - Height | : | 30300 MM |
| | - Bottom Dimensions | : | 3300 MM |
| | - Top Dimensions | : | 800 MM |
| 5. | Cleaning interval of well and flue ducts (Proposed) | : | ONCE IN A FORTNIGHT |
| 6. | Coal Consumption in one day (expected) | : | |
| | -Average | : | 11-12 TONNE PER 1 LAC BRICKS |



TEAM ENERGY SYSTEMS

CENTRAL BUILDING RESEARCH INSTITUTE
ROORKEE-24767

TECHNOLOGY ON POLLUTION CONTROL IN BRICK KILN

1.1 INTRODUCTION

The growth of industrial, commercial and residential sector in our country is closely linked with the rate of production of the important building materials, namely 'Bricks'. There are about 10,000 fixed chimney brick kilns in India out of a total of 60,000 active brick kilns spread all over the country. The annual turn over of the brick industry is estimated to be Rs. 8,000 crores.

The problems of brick kiln industry are closely connected with the issues of sustainable development, energy efficiency and environmental friendliness. Recently, Government of India has notified in its Gazette that solid particle emissions from the brick kiln should not exceed 750 mg/Ng³. Also the stack height has been strictly regulated and the provision of a Gravitational Settling Chamber has been made compulsory. With these measures, large number of moving chimney kilns will have to change over to fixed chimney kilns, if they have to survive.

We feel that the opportune time for modernisation of brick kiln technology has arrived and the next 1-2 years are going to be crucial for this industry. Appreciating the concern for environmental friendly brick production, the Central Building Research Institute, Roorkee has been discussing various facts of the problem with the Brick Kiln Industry. Accordingly, CBRI has come out with the following.

- i Design of Gravitational Settling Chamber for existing fixed chimney brick kilns.
- i Design of a new fixed chimney kiln (20,000 brick/day)

CBRI has perfected both the designs by actually installing them at Landhaura, Roorkee. The performance of both the designs are under our constant observation. Several kiln owners, journalists and environmentalists have witnessed the successful performance of our designs. More than 600 brick kiln owners in the North India have already utilised this technology satisfactorily. Monitoring studies have revealed that the provision of CBRI designed Gravitational Settling Chamber reduces SPM concentration in the effluent gases to a value much below the prescribed level.

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1.2 EXECUTIVE SUMMARY

Team Energy Systems is Authorised Licenses of Central Building Research Institute (C.B.R.I.) ROORKEE, a CONSTITUENT ESTABLISHMENT OF CSIR, New Delhi. C.B.R.I. From C.B.R.I. known how, Team Energy Systems have designed Gravitational Settling Chamber, which is the simplest and cheapest technology.

Team Energy Systems was approached by the Brick Kiln Owner. The BKO proposes to install the gravitational settling Chamber Technology with fixed chimney. The brick kiln owner has been appraised of the design of Gravitational Settling Chamber and better combustion practices, thus minimizing fuel consumption and reducing the pollution at source itself. The scope of work for this purpose is outlined as below :

- i Taking dimension of brick kiln including size of tunnel, No. of holes and size of Island.
- i Providing detail drawings for Gravitational Settling Chamber as per the Kiln size.
- i Guidance to Brick kiln owners regarding construction of kiln & Gravitational Settling Chamber.

1.3 BRICK KILN EMISSION

The Brick Kiln Owner intends to construct a new brick kiln with a fixed chimney with better production capacity. Proposed dimensions of various components are depicted in Annexure-A. The exhaustive emission studies were conducted in the similar kilns having fixed stack and it was observed that emissions through the chimneys were primarily black in appearance due to unburnt carbon particles besides obnoxious flue gases like SO_2 and NO . Moreover, the thick black smoke and SO_2 emission were more during the charging time and during idle time, almost grey colour smoke was emitted.

During studies conducted earlier on similar kilns, the temperature of flue gas in the chimney ranges from $70-90^\circ\text{C}$ and its velocity has been found to be less than 3 m/Sec . Dust concentration during charging time was in the range of 940 to 2230 mg/Nm^3 while in the idle time of cycle it varied from 43 to 50 mg/Nm^3 .

Particle size distribution earlier carried out depicts that 50 to 55% particles are greater than 10 microns and also removal efficiency required after adopting pollution prevention approach would be around $40-50\%$. A well-designed gravity settling chamber can achieve the above results.

1.4 ENERGY BALANCE

A large amount of energy supplied to the Kiln's firing zone is lost to the surroundings for no use. The potential sources of heat losses are i) sensible heat of flue gases, ii) non insulation of the kiln structure, and iii) improper feeding of coal leading to inefficient combustion. The higher temperature of the flue gases leaving the

TEAM ENERGY SYSTEMS

stack is responsible for higher loss of energy in the form of sensible heat loss. The temperature of flue gases in case of moving chimney BTK is of the order of 423-523 K. Similarly, due to poorly insulated low chimney height, the draught is low and so the supply of air available for proper combustion is also low.

The bricks at the top of the kiln are closely set and a layer of ash, 10-15 cm thick, is laid to seal it to the atmosphere and also for thermal insulation. The layer of ash is unable to provide adequate insulation to thermal losses and so about 50% of energy is lost through radiation and convection from the kiln top itself.

1.5 FIXED CHIMNEY BULL'S TRENCH KILN

Majority of kilns operating in the country use conventional Bull's trench kiln technology. A pair of low height moving chimneys are used in these kilns to create draught that is necessary to burn coal in the kiln. Approximately, 180 kg of coal is consumed to produce 1000 bricks. Of late, the moving chimneys have been replaced with the single fixed chimney. The provision of fixed chimney in place of moving chimneys has resulted in the coal saving of the order of 25-30 kg per thousand bricks.

Fixed chimney kiln is an improvement over moving chimney BTK. As the name suggests, the moving metal chimneys are replaced with a fixed chimney. Fixed chimney is constructed at the centre of the kiln and it is connected to various chambers through a central smoke tunnel. The central smoke tunnel is then connected through approach tunnels and flue holes to different chambers of the kiln. The chamber which is under fire is connected to the central tunnel, while other chambers are disconnected by using dampers. In this way the flue gases from the chamber under fire are removed by the chimney. The provision of chimney helps to create natural draught so that fresh air may enter the kiln to burn coal and produce heat.

2.1 FUEL

Major raw material in brick industry is coal. 50% cost is being incurred on the purchase of coal only. In general, slack coal and/or lignite is primarily used as fuel. The quality of coal used in the kiln shows large variations in calorific value, ash content, volatile, sulphur content and fixed carbon etc. The kiln is using mainly coal from Assam coal fields. Also few kilns are using low grade carbonaceous materials such as wooden chips or saw dust is being used in forward rows for raising the initial ignition temperature. The higher proportion of ash content in Indian coal is primarily responsible for incomplete and improper combustion of coal thus causing wastage of fuel. As a result of this the effluent gases contain higher proportions of suspended particulate matters (SPM) causing atmospheric pollution.

2.2 FIRING PRACTICES

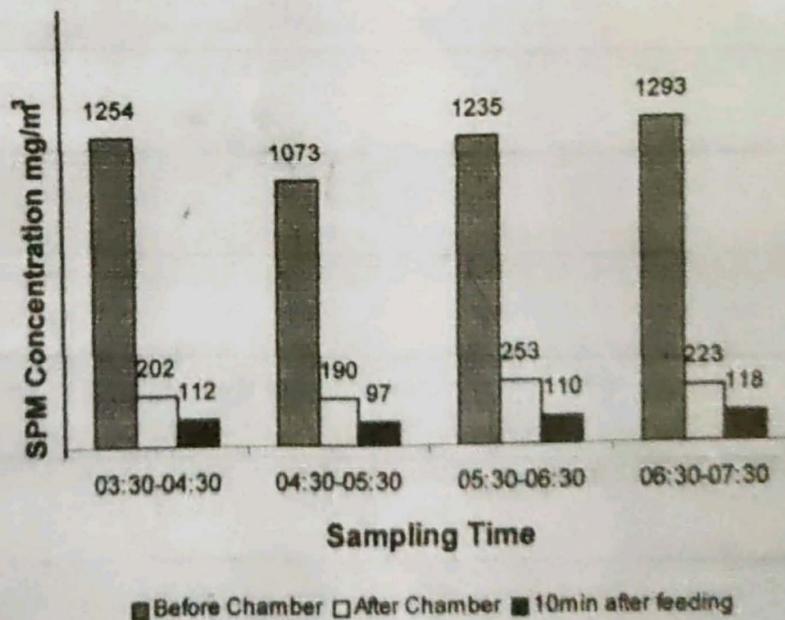
Firing practices vary from kiln to kiln and it has been reported that feeding in the kiln is done for approx. 15 minutes in a cycle of 60 minutes. Two firement feed from

the opposite direction and they charge one spoon full of coal in each feed holes for 4-5 times and three row a time. The thick black smoke is observed only during first five minutes and for the remaining period generally grey to light blue smoke has been observed. The requirement of coal for firing bricks is approx 160 kg per thousand bricks. The figure varies from kiln to kiln, e.g. for moving chimney kilns, it is much higher of the order of 200 kg or even higher. The calorific value of coal has been assumed as varying between 18.8-12 MJ/kg. The ash content varies between 25-30%. Nearly 6200kg of fuel gases are produced by firing 1000 bricks.

3.1 EMISSIONS CHARACTERISTICS

All the kiln operations right from digging of earth to unloading of fired bricks from the kiln are accompanied by evolution of dusts which make the whole work place dusty. Brick kilns are causing air pollution by emanating both, fugitive emission as well as stack emission. During emissions survey and studies conducted, only stack and fugitive dust emission on the brick kiln itself were monitored. Stack emissions are mainly due to in-built composition of coal consisting of mainly particulate matter, sulphur dioxide, nitrogen oxide and carbon mono-oxide. The particles are mostly unburnt coal. The quantum of these particle emissions is the functions of several factors such as quality of coal, feeding time. Sulphur Dioxide is mainly because of sulphur present in the coal and carbon mono-oxide arise out of the initial combustion of coal and carries considerable energy with it. The pollution monitoring data on the basis of studies conducted by C.B.R.I. Roorkee are given below.

4.1 EMISSION STANDARD FOR BRICK KILN



Based on the studies carried out on stack emission from different types of brick kilns in various parts of the country and also considering the feasibility of installing pollution control devices, the following standards have been prescribed:-

4.2 EMISSION STANDARDS FOR PARTICULATE MATTER

Size	Kiln Capacity	Maximum limit Concentration of particulate matter Mg/Nm ³
Small	Less than 15000 bricks/day (Less than 4.5m trench width)	1000
Medium	15000-30000 bricks per day (4.5-7.0 m trench width)	750
Large	More than 30000 bricks per day (more than 7.0 m trench width)	750



4.3 STACK HEIGHT REGULATION

The following stack heights are prescribed for optional dispersion of particular matter :-

Kiln Capacity	Stack Height
Less than 15000 bricks per day (Less than 4.5m trench width)	Minimum stack height 22m
15000-30000 bricks per day (More than 7.0m trench width)	Minimum stack height 27 m with gravitational settling chamber.
More than 30000 bricks per day (More than 7.0m trench width)	Minimum stack height 30m with gravitational settling chamber.

5.1 AIR POLLUTION CONTROL MEASURES

It has been observed that inlet of Brick Kiln load would be around 1200-1500mg/Nm³. Also particle size distribution depicts that 50-60 percent particles are greater than 10 microns and thus removal efficiency required after adopting pollution prevention approach would be around 40-50% which could be achieved by providing dry dust collection i.e. gravity settling chamber.

The most effective means of dealing with the problem of air pollution due to brick kilns is to trap the particulate matter at the source itself. This can often be achieved by investigating various approaches at an early stage of process design and development, and selecting those methods which do not contribute to air pollution or have the minimum air pollution potential. Application of these methods to existing plants is difficult, but still some of these correction methods could be applied without severely upsetting the economy of the operation.

The selection of a separating device depends upon the size of the particles. It is always desirable to separate coarser particle first with equipment requiring low capital and operating cost. The quantity of gases to be handled and their dust loads are other important factors in the selection of equipment. Flow velocities determine the pressure loss through the equipment and so it is desirable that the velocity of gases flowing through the device are kept low.

The basic mechanism of removing particulate matter from the gas streams may be classified as :

- i) Gravitational settling,
- ii) Centrifugal impaction,
- iii) Inertial Impaction,
- iv) Direct Interception,
- v) Diffusion, and
- vi) Electrostatic Precipitation

Equipment, which make use of one or more of the above mechanisms, fall into

the following five broad categories :

- i) Gravitational Settling Chambers
- ii) Cyclone Separators
- iii) Fabric Filters
- iv) Electrostatic Precipitators
- v) Wet Scrubbers

In general all the aforementioned devices, except Gravitational Settling Chambers (GSC), are not feasible for brick kiln industry due to their high capital, operational, and maintenance costs, complexity in construction and electricity requirements. Gravity Settling Chambers, however, offer the advantages of modest construction, simple operation dry collection of waste, low pressure drop and no electricity. Therefore the Gazette notified that the provision of GSC is mandatory along with the stack to achieve the prescribed SPM limits.

Brick kiln stack gases contain solid particles in the size ranging from $100\mu\text{m}$ down to $1\mu\text{m}$ or even less. Whereas particles below $10\mu\text{m}$ tend to be air borne and so difficult to remove, larger particles above $50\mu\text{m}$ can be removed economically as they have significant settling velocities. Depending upon the size of the particles and their weight distribution in the gas, one can use a separation device or a combination of devices. Separation of coarser particles above $50\mu\text{m}$ can be achieved by slowing down the velocity of the effluent gases and changing their direction of flow. Gravity settling chamber acts to slow the momentum of gases and so the bonding between solid particles and gas molecules is broken, resulting in particles to settle.

In the proposed design, the gravitation chamber is constructed in the Island near the chimney. All the flue gases from the ducts pass through the chamber thereby causing the particles to settle down. The details of Gravitational Settling Chamber is provided in the drawing. The Gravitational Settling Chamber has been designed keeping in view the lowest size of the Island. The settling does not need to be change thus making an economical proposition.

6.1 CONCLUSIONS

1. The SPM concentration in the flue gas flowing in the stack of the kiln of new design were found to be less than the SPM value prescribed in minimum national emission standards.
2. Improvement in operating practice resulted in better and uniform combustion in the kiln which is reflected in peak SPM and CO concentration during charging period.
3. Velocity could not be measured by pitot method, which indicated that it is less than 1m/s

**District Level Environment Impact Assessment Authority, Sitapur
(Office of the District Magistrate, Sitapur)**

To,
**Shri Jameel Khan s/o Shri Ali Husen
H.NO. 87, Village-Thatheri Tola, Tahsil-Laherpur, District-Sitapur.**

(0.3.2022)

Ref.No. XXX-CF-6-140 (2016)/DEIAA Sitapur/Brick Kiln/2016-17/J.A Dated:- 9 March, 2017

Sub: **Environmental clearance for Brick Earth mining at Gata No. 8067, 24, 21, 202, 198, 115, 965, 1303, 1262, 1244, 1243, 1360, Village-Ganeshpur, Rajapur & Lachhanpur Nager, Tahsil- Laherpur, District-Sitapur (Total Area 2.90 ha) for M/S Phool Brick Field, Tahsil- Laherpur, District-Sitapur**

Dear Sir,

Please refer to your letter dated 21-12-2016 addressed to the Chairman, Deiaa, Sitapur for the purpose of above mentioned subject. Along with application form IM, you have submitted pre feasibility report (PFR) and approved mining plan. A presentation was made a by Project proponent along with the consultant **ENV DAS India Pvt. Ltd.** before the District Level Expert Appraisal Committee (DEAC) meeting dated 22-02-2017

The project document submitted to DEAC) and presentation made before committee to sought Environmental clearance for Brick Earth mining at Gata No. 8067, 24, 21, 202, 198, 115, 965, 1303, 1262, 1244, 1243, 1360, Village-Ganeshpur, Rajapur & Lachhanpur Nager, Tahsil- Laherpur, District-Sitapur (Total Area 2.90 ha)' for **M/S Phool Brick Field, Tahsil- Laherpur, District-Sitapur.**

Gatawise Details	Area Proposed for excavation (in Ha.)
Gata No. 8067, 24, 21, 202, 198, 115, 965, 1303, 1262, 1244, 1243, 1360, Village-Ganeshpur, Rajapur & Lachhanpur Nager, Tahsil-Laherpur, District-Sitapur	2.90

Director, Geology and Mining, U.P., Lucknow, approved the mining plan for excavation of **6000.00** cubic meter of brick earth wide letter No 9112 dated 13-12-2016 with following conditions:-

1. Mining plan approved for excavation of **6000.00** cubic meter brick earth annually.
2. The ultimate depth of mining will be restricted to 02 meter below the ground level and 2 meter above ground water table of sorrowing.
3. Mining work should be carried in bench pattern in which height of bench maintained 1m and width at least 3m.
4. Top soil should be adequately properly and should be used for landscaping & top soil will be excavated manually.(i.e. up to 6 inches)
5. Verification of land document, its ownership and concern permission will be checked by district administration.



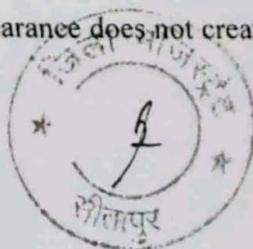
This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006. In case of PIL no 44262 of 2014, Ajai Kumar Mishra and Others vs. U.P. Pollution control board thru Regional Officer, Hon's Chief Justice, high court, Allahabad has been issued direction that activity of borrowing/ excavation of brick earth and ordinary earth up to an area of 5 ha, may be categorized under 'B2' category subjected to the following guidelines in terms of the provision under "7.1 stage (1)-Screening" of EIA, Notification, 2006:

- (i) The activity associated with borrowing/ excavation of 'brick earth' and 'ordinary earth' for the purpose of brick manufacturing, construction of roads, embankments etc shall not involve blasting.
- (ii) The borrowing / excavation activity shall be restricted to maximum depth of 2 m below general ground level at the site.
- (iii) The borrowing / excavation activity shall be restricted to maximum depth of 2 m above water table at the site.
- (iv) The borrowing/excavation activity shall not alter the natural drainage pattern of the area.
- (v) The borrowed/excavated pit shall be restored by the project proponent for useful purposes (s).
- (vi) Appropriate fencing all around the borrowed/excavated pit shall be made to prevent any mishap.
- (vii) Measure shall be taken to prevent dust emission by covering of borrowed/excavated earth during transportation.
- (viii) Safeguard shall be adopted against health risks on account of breathing of vectors in the water bodies created due to borrowing/ excavation of earth.
- (ix) Workers / labourers shall be provided facilities for drinking water and sanitation.
- (x) A berm shall be left from the boundary of adjoining field having a width equal to at least half of the depth of proposed excavation.
- (xi) A minimum distance of 15 m from any civil structure shall be kept from the periphery of excavation area.
- (xii) The concerned authority while considering granting environmental clearance for such activity for brick earth / ordinary earth will prescribe the guidelines as stated at (i) to (xi) above and specify that the clearance so granted shall be liable to be cancelled in case of any violation of above guidelines.
- (xiii) No borrowing of earth / excavation of brick earth or ordinary earth shall be permitted in case the area of borrowing/ excavation is within 1 km boundary of national park and wild life sanctuaries.
- (xiv) A direction given pollution control board by Hon' court that not grant consent or no objection to operation of brick kilns in absence of prior environmental clearance.

Apart from the above instruction for borrowing/ excavation of brick earth or ordinary earth, the project proponent shall compliance following conditions:-

General condition:

1. This environmental clearance does not create or verify any claim of applicant on the proposed site /Activity



2. No change in mining technology and scope of working shall be made without approval of Authority.
3. Any Mining activity shall be undertaken only after valid permission from mining department / district administration (according to Samadhan Yojna) and written agreement with land owner from where earth excavation is proposed.
4. Personnel working in dusty areas shall be provided with protective respiratory devices and they shall also be imparted adequate training and information on safety and health aspects.
5. The authority reserves the right to revoke the clearance if conditions stipulated are not implemented. The Authority will also be entitled to impose additional environmental conditions or modify the existing ones, if necessary.
6. In case of any deviation or alteration in the project proposed from those submitted to this authority for clearance, a fresh reference should be made to the authority to assess the adequacy to the condition(s) imposed and to add additional environmental protection measures required, if any.
7. Concealing factual data or submission of false /fabricated data and failure to compliance with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
8. Project proponents have to plant the fast growing trees in the first coming monsoon around the brick kilns and mines. They have also maintenance for grow up at least three years and so on.

Specific Conditions:

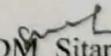
1. The mines will be open-cast and semi mechanised.
2. Excavated soil should be properly stored in a manner not to increase surrounding SPM level.
3. The excavation work shall be done in day time only.
4. The project boundary shall be properly covered to restrict dust dispersion
5. Precautionary measures during soil excavation for conservation and protection of rare and endangered flora and fauna found in the study area.
6. Equivalent Level of noise level shall be maintained round the clock as per standards.
7. Appropriate no. of sprinkles will be used during mining operation period.
8. The route map for soil transportation from excavation plots to work site should be firmed up and necessary permissions shall be sought from respective department, vehicles hired for the transportation should be in good condition and have pollution check certificate, conform to applicable air and noise emission standards and approach road will be maintained periodically by mines owner.
9. Personnel exposure monitoring for respirable mineral dust shall be the workers. Awareness program for workers or, impact of mining on their health and precautionary measures like use of personal protective equipments etc. shall be carried out periodically. First aid facilities and adequate sanitary facility in the form of temporary toilets /septic tanks.
10. Solid waste material via gutkha rappers, plastic bags, glasses etc. to be generated during project activity will be separately stored in bins and managed as per solid Waste Management Rules.
11. Project Proponent should maintain daily register for information of (a) collection of soil/clay, (b) manpower & (c) transportation purpose.
12. The project proponent is also required to comply with following stipulations as per MOEF, OM No. 11011/47/2011-IA, II (M) dated 24/06/2013.



13. Project Proponent also directed to ensure that he can't operate brick Klins without getting consent of pollution control board as well as respective others departments.
14. You are also directed to ensure that the proposed site is not a part of any development zone as required/prescribed/identified under law. In case violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.
15. Project proponent has already declared that they will comply all condition mentioned in environmental clearance and will submit CSR six monthly from date of issue of this environmental clearance. If fails to comply the condition of environmental clearance this clearance shall automatically deem to be cancelled. And the legal action taken as per law.

Based on the recommendations of the District Level Expert Appraisal Committee (DEAC) Meeting held on 22-02-2017, District Level Environment Assessment Authority (DEIAA) in its Meeting held on 06-03-2017 decided to grant the Environmental Clearance to the project, with aforesaid general and specific Conditions and with following direction:-

- (i) Concerned Sub-Divisional Magistrate/Member Secretary (DEIAA)/ District Mining Officer are instructed to inspect these work sites, so that to ensure that the above conditions are fulfilled and they should report back to DEIAA in case of any irregularity and short comings.
- (ii) The DEIAA/SEIA/MOEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented or modify the existing ones, if necessary. Necessary statutory clearances should be obtained and submitted before start of any construction activity. These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1986, the public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.
- (iii) This is to request you to take further necessary action in the matter as per provision of Gazette Notification No. S.O. 1533 (E) dated 14-09-2006., as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification


SDM, Sitapur
Member Secretary (Deiaa)

No XXX-CF-6-5(2016)/DEIAA Sitapur/Brick Kiln/2016-17/J.A Dated As Above
Copy With enclosure for information and necessary action to:

1. The Principal Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.
2. Chief Forest Conservator, Sector-19, Indira Nagar, Lucknow.
3. Director, Directorate of Environment, Vibhutikhand, Gomatinagar, Lucknow.
4. Regional Officer, UP Pollution Control Board Gomatinagar, Lucknow.
5. Director, Department of Geology & mining U.P Lucknow.
6. Sub Divisional Magistrate ..~~.....~~....., Sitapur/ Mines Officer, Sitapur
7. Copy to Web Master/Guard file.


SDM, Sitapur
Member Secretary (Deiaa)



ANNEXURE CA-11

OFFICE AND LABOUR ROOM



BHATHA BOUNDARY



BHATHA PATHAI

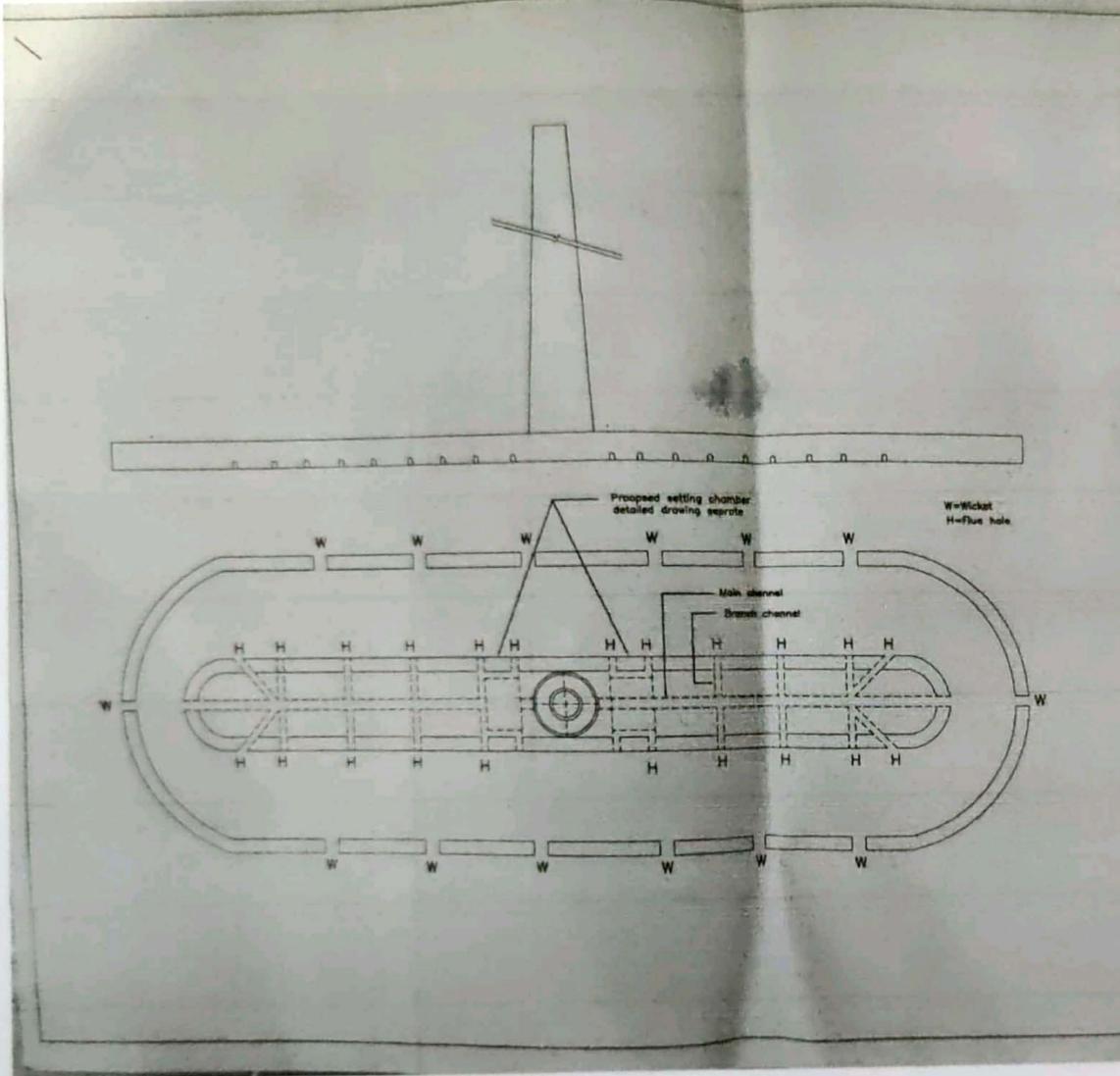


BHATHA INSIDE AND CHEMNI

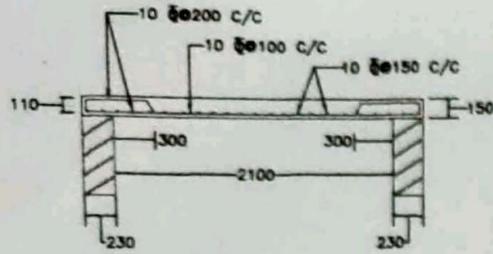


GENERATOR AND ENGINE

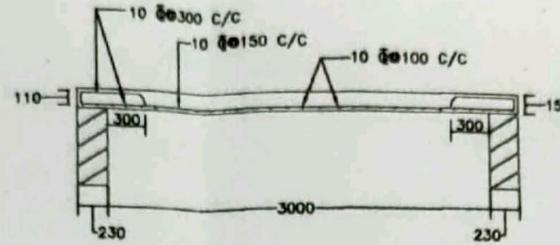




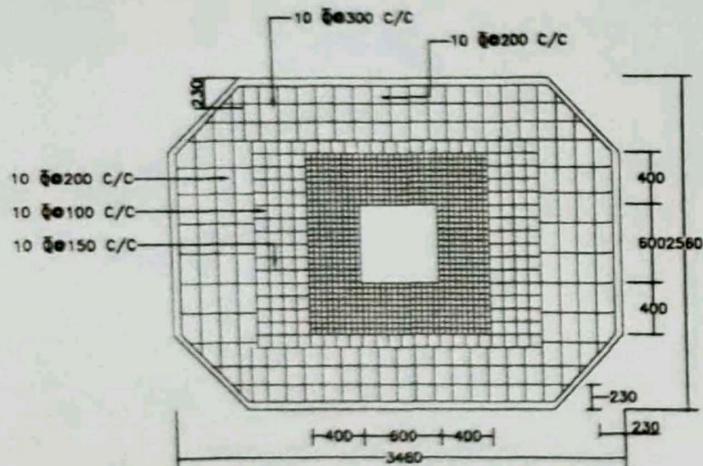
SETTING CHAMBER FOR EXISTING KILN
SETTING CHAMBER FOR EXISTING KILN
PLAN & SECTION OF KILN SHOWING LOCATION OF SETTLING CHAMBERS
DRG No. TMLKO12-01/120
CLIENT M/S PHOOL BRICK FIELD VILL LACHMAN NAGAR, TEH. LAHARPUR DISTT. SITAPUR (U.P.)
FOR TEAM ENERGY SYSTEMS AUTHORISED LICENSEE CENTRAL BUILDING RESEARCH INSTITUTE, ROORKEE



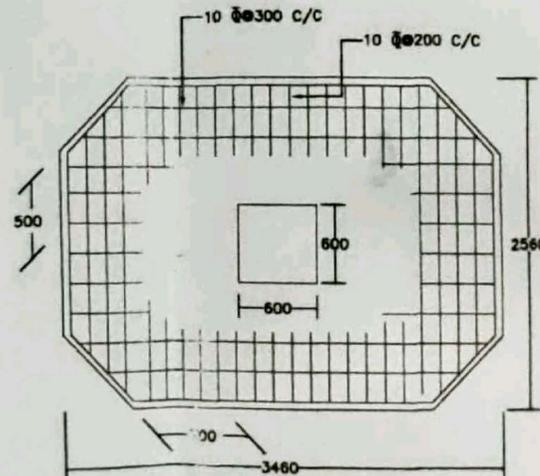
SECTION OF SLAB ALONG SHORT SPAN



SECTION OF SLAB ALONG LONG SPAN



PLAN OF BOTTOM REINFORCEMENT

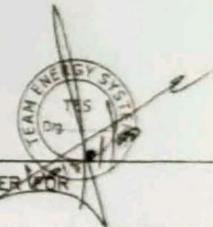


PLAN OF TOP REINFORCEMENT

SETTLING CHAMBER FOR EXISTING KILN

NOTES AND SPECIFICATIONS:

1. ALL DIMENSION ARE IN M.M
2. CONCRETE MIX M-15 GRADE(1:2:4)
3. CONCRETE COVER TO BE 40MM



SETTLING CHAMBER FOR EXISTING KILN

PLAN AND SECTION OF KILN SHOWING LOCATION OF SETTLING CHAMBERS

DRG No. **TM/LKO12-01/120**

CLIENT
M/S PHOOL BRICK FIELD
VILL. LACHHAN NAGAR, TEH. LAHARPUR
DISTT. SITAPUR (U.P.)

FOR **TEAM ENERGY SYSTEMS**

AUTHORISED LICENSEE
CENTRAL BUILDING RESEARCH
INSTITUTE, ROORKEE

Phool Brick Field
1187



C.C. No.
FIR No.
U/S
P.S.

IN THE COURT OF National Green Tribunal Principal bench, New Delhi
Suit / Appeal No. 273/2022 JURISDICTION OF 202

In re :-
Gyanender Bndey Plaintiff(s) Or Petitioner(s)
Appellant(s) Complainant(s)
VERSUS

State of U.P Defendant(s) / Respondent(s) / Accused

KNOW ALL to whom these present shall come that I/ We Partner Haji Jamel Khan of Phool Brick Field

The above named Respondent No. 17 do hereby appoint

DHRUV TAMTA NISHCHAY DUTT
D1410/2011 D7017/2022
8923664448
Ch. 331, MC Setalvad block, Bhaywandas Road, New Delhi
Adv. nishchaydutt@gmail.com

(herein after called the advocate/s to be my/our Advocate in the above-noted case authorize him:-
To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objections or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents or opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, case and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/ We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own facts, as if done by me/us to all intents and purpose.

And I/We undertake that I/ We or my/our duly authorised agent would appear in court and all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate of his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have

been understood by me/us on this 19 day of December 2023

Accepted subject to the terms of the fees

H. Dutt
D. 20/12/2022

Advocate

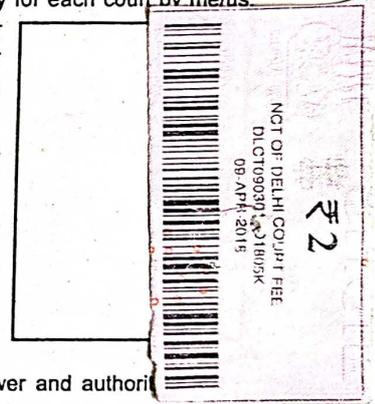
[Signature]

Client

[Signature]

Client

I identify the Signature/Thumb Impression of the Below Mentioned Person, Who Has been Signed in my presence. The Client.





Rajesh Kumar <rajeshkumaryadav06031993@gmail.com>

Service of Replay in 0.A 273/2022 on behalf of RESPONDENT to THE PETITIONER

1 message

Rajesh Kumar <rajeshkumaryadav06031993@gmail.com>
To: Gyanendra Pandey <gyanendrapandey6388@gmail.com>
Cc: adv.nishchaydutt@gmail.com

Wed, Dec 20, 2023 at 3:54 PM

Sir/Madam,

Please find the

Service of Replay in 0.A 273/2022 on behalf of RESPONDENT NO 17 to THE PETITIONER

 [PHOOL BRICK FIELD PAPER FILE.pdf](#)